

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 501 OF 2023

ARTI JOSHI

.... PETITIONER

VERSUS

STATE OF UTTARAKHAND & ORS. RESPONDENTS

INDEX

S.N	PARTICULAR	PAGE NO.
1.	RESPONSE TO THE REPORT FILED BY THE DISTRICT MAGISTRATE DEHRADUN (DATED 7 TH NOVEMBER 2023)	1- 38



Shashank Singh

Advocate for Applicant

Place: New Delhi

1-B, Navkala Apartment, I.P. Extension,

Dated: 13.02.2024

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2

Harjinder Pal Singh on the basis of unregistered will dated 08/12/1998 managed to get himself recorded as owner of the land in question concealing that the last will of the erstwhile owner of the land Late Shri Colonel Shamsher Bahadur Singh i.e. a registered will in the year 2001, which alone can be regarded as his last will was not in his favour. The SIT has as recently as in January 2024 sought explanation from Harjinderpal Singh that as to how despite knowing that he is not the rightful owner of the land, he continues to sell the land to other persons, when he had no right to sell the land.

Enclosure - 1- S.I.T. Letter dated 03/01/2024 (Page- 17)

It is further submitted that in the report it has been conveniently omitted that the an adjoining village is named Bhandar Gaon and the land in the village adjoining the land in question is categorized as reserve forest.

Enclosure – 2 Bhandargaon reserve forest (Page- 18-19)

2. In the report dated 07/11/2023 it has been fairly stated that adjacent to land claimed by Harjinderpal Singh as his land, there is land of Gram Samaj, Village- Salangaon in Khasara no. 56, which is categorized as Jangal Jhari. What has been concealed in the report is that a bare

3

perusal of the area would show that the said Harjinder Pal Singh has encroached upon the land of Gram Samaj categorized as Jangal Jhari and has carried out mining and digging in the said land when no non forestry activity is permitted on such land.

Photographs showing construction work using JCB and Poclain machines on the land of Gram Samaj categorized as Jangal Jhari along with revenue record are enclosed as Enclosure- 3. (Page - 20 - 21)

3. A false statement has been made in the report that border demarcation has been done between the boundary of the Villages Domgaon and Salangaon. It is submitted that no border demarcation at the boundary of the said two villages has been done till date and no pillars demarcating the boundaries have been put to mark the boundaries.

Photographs of the boundary of the said two villages showing that no such demarcation has been done are enclosed as Enclosure -4. (Page- 22)

4. It has been submitted in the report that the Office of the District Magistrate vide letter no. 14/ Khanij- Anu./2023, date 12th of June 2022 (which is incorrect and the correct dated is 12/06/2023) gave permission for leveling the land and making polyhouse.

4

Regarding such contention in the report it is submitted that the District Magistrate has concealed that in the Application by Harjinder Pal Singh seeking permission, it was not stated that he wants to destroy the entire hill top, make it disappear and make an almost football ground size field at the place where once there was a hill top. A bare perusal of the application/ affidavit submitted by Harjinder Pal Singh shows that in the affidavit supporting his application that he proposes to make SIDI DAR KHET i.e. proposed to do terrace farming meaning that he wants to make successive levels of flat surfaces along the slope which resemble a terrace. It is submitted that the permission thus was given for terrace farming and making poly houses on such terraces is being deliberately concealed by the District Magistrate. It is submitted that the a bare perusal of the construction activity on the site would show that there is no creation of fields or agricultural land for terrace farming but in fact a large flat almost football size field is being made destroying the hilltop which can be divided and sold as residential plots at a premium and the District Magistrate and the other officials have deliberately chosen to turn a blind eye to such illegal action of Shri Harjinder Pal Singh which clearly indicates their collusion and

5

complicity and the attempt to mislead this Hon'ble Tribunal by way of concealing relevant information.

In the matter of grant of the said permission to Shri Harjinder Pal Singh, on the application by said Harjinder Pal sing, the report dated 8/4/2022 of the concerned Revenue Sub Inspector too reported that applicant wants to do terrace farming and the same may be considered.

In the matter of the said application and permission, the Geological and Mining Unit, Directorate of Industries, Uttarakhand, regarding the application and giving permission after inspecting and surveying the site in report dated 10/05/2023 submitted as follows-

“ At the site in question along with soil cover, there are weathered slate colored filites and pieces of rocks in mixed state. At the spot grass of local species, bushes and trees are seen. The general slope of the site is towards south east direction. The representative of the applicant has informed that at the site the leveling the hill like piece of land is proposed by cut and fill method by making benches/ steps of one to two metre height in the direction of the slope, giving appropriate R.C.C.

6

breast walls and retaining walls, so that the stability of the site is maintained. Therefore the development of the place has to be done in a manner that angle of repose is not affected, so that the stability of the site is maintained and no harm is caused to the land of others. For any construction on the site it will be necessary to take separate permission from the competent levels.

Giving walls/ developing site adequate provision for drainage of rain water and used water all around and the said water will have to be drained away from the base of the site. The debris emerging while developing the site will not be slided towards the slope. To commercially use the dug mud and minerals while developing the site, permission from competent level will have to be taken. The site in question comes under Seismic Zone IV, therefore while leveling breast walls and retaining walls have to be constructed in view of the maximum intensity of earthquakes. There being forest land on the site, permission will have to be taken from forest department.

Therefore from geological point of view considering the above factors in view nothing adverse is found in making retaining walls and leveling. On not adhering to the above conditions and

7

suggestions this recommendation shall be automatically deemed cancelled."

A bare perusal of the Geological survey report shows that there were trees on the site, which can be seen no more even going by photographs submitted by District Magistrate. The permission was for making terraced step fields was there but no terraces or step fields are being made, instead a football size field destroying the hilltop, with clear intention to sell it as residential plots is being created. Thus can be clearly seen that the District Magistrate and Administration have submitted a report which is contrary to their own record, which clearly shows collusion with the said Shri Harjinder Pal Singh and a blatant disregard for environmental norms, law and this Hon'ble Tribunal.

Enclosure 5 – Affidavit of Harjinder Pal Singh (Page- 23 - 24)

Enclosure 6- Report of Revenue Sub Inspector on the application (Page- 25)

Enclosure 7- Report of the Geological and Mining Unit dated 10/05/2023. (Page- 26 - 28)

8

Enclosure 8 – Photographs of the site showing creation of a big field (Page- 29)

In violation of permission for proposed terrace farming

Creating fields in steps at height of one to two metres from each other and absence of trees observed by the Geological and mining Unit

5. The Report dated 07/11/2023 mentions that the permission in question has been given subject to certain conditions-

Regarding condition no. 1& 2, it is submitted that it can be seen from the photographs that contrary to the proposal by Shri Harjinder Pal Singh himself, by violation of the conditions of recommendation by the Geological and mining unit-

- i. the entire hilltop has been destroyed and instead of creating fields/ terraces a big ground is created in place of hilltop.
- ii. the debris is being slided on the slopes
- iii. land of Gram Samaj of Village Salan Gaon categorized as Jangal Jhadi has been encroached upon and damaged
- iv. the debris is slided on the slope and dumped in the river

9

v. the trees observed in the place have been cut and are no more there

vi. no arrangement for drainage of rain or used water can be seen

vii. the gool/ small open canal has been damaged

viii. the P.W.D. road is damaged

Regarding condition no. 3 it is submitted that it can be seen that the minor mineral from the site has been moved and is dumped on river bed.

Regarding condition no. 4 it is submitted that the so called leveling work has continued beyond the periods in permission and is continuing from much before since June 2023 till date but the concerned officials in collusion have deliberately turned a blind eye towards the same.

Regarding condition no. 5 it is submitted that the permission given by the District Magistrate itself is contrary to the purpose for which the permission is given, since there is no need of JCB to create fields for terrace farming and use of JCB defeats the purpose. Such permission shows that the District Magistrate knowingly allowed use of JCB

10

Machine, knowing well that it has no use for creating terraced fields but can only be used to destroy the habitat for ulterior purpose.

The condition no. 6 & 7 is that if there is any dispute or violation of the State Mining Policy the condition shall be deemed cancelled. In this regard it is submitted that the said permission having been granted on 12th of June 2023 only after 12 days of grant of permission the office of the District Magistrate itself i.e. Officer Incharge (Mining) informed the District Mining Officer vide letter dated 24th June 2023 that –

“ Regarding the aforesaid leveling and construction of retaining wall from the newspapers it has come to cognizance, that on the aforesaid place Shri Anil Moyal, Mining Inspector, District- Dehradun a site inspection was being carried out, during which the persons working on the site manhandled the Mining Inspector and attacked him and for doing videography during site inspection his phone was also robbed.

Therefore in this regard, with the complete facts of the case, please make available a complete report to this office immediately.”

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It is further submitted that it is learnt that an F.I.R. also has been registered for such assault on mining officer, a copy of which the Ld. District Magistrate is in capacity to place before this Hon'ble Tribunal.

Thus it is surprising that when as per terms and conditions of the permission, due to attacking mining officer, when the permission ought to have been cancelled, why it was not cancelled? The continuation of leveling/ mining as on date without any permission shows that it cannot take place without collusion of concerned officers and authorities, which in fact places a huge question mark on the reliability of the report by the District Magistrate submitted before this Hon'ble Tribunal.

It is further pertinent to mention that the said permission was granted to Harjinder Pal Singh despite him having been found violating mining laws and subjected to penalty of Rs. One Lakh Eighty Nine Thousand three hundred only which was deposited by him only on 1st of June 2023. Thus a defaulter subjected to penalty within 12 days was granted permission for mining, ignoring his credentials of being involved in illegal mining.

12

Enclosure 9- Letter dated 24/06/2023 from the Office of the District Magistrate. (Page- 30)

Enclosure 10- Challan to deposit fine by Harjinder Pal Singh (Page- 31)

6. The further submission in the report by the District Magistrate dated 07/11/2023 regarding joint inspection by the Joint Committee of the Revenue Department and Forest Department on 16.05.2023 further clearly reveals the state of affairs and collusion between the authorities and blatant violation of law and norms by the said Shri Harjinder Pal Singh. The collusion and violation is apparent as follows-

This Hon'ble Tribunal may note that the permission for leveling was given on 12.6.2023.

The joint inspection was done on 16.05.2023, i.e. around 25 days before the permission for leveling was granted.

The joint inspection report notes that at the time the work of leveling and making retaining wall was going on, which makes it clear that the leveling work and construction was being done on the site without any permission, the same was seen and

13

noted during the Joint Inspection, yet no action was taken against such clear violation of Mining laws, policy and norms. And on the other hand in a brazen manner with impunity such joint inspection report is being produced without any remorse before this tribunal, which shows that such joint inspection was a mere sham and a mere device to shield the misdeeds and violation of all laws and destruction of environment by the culprits.

It is further pertinent to mention that as per the report of the Forest Division Mussoorie 759 trees of different species were surveyed and listed on land claimed to be owned by Harjinder Pal Singh. A permission to grant lantana bushes was granted on the condition that after clearing bushes Shri Harjinder Pal Singh shall obtain a certificate from Forest Range Officer that no tree has been damaged.

To assess damage to the trees no inspection has been carried out till date and despite the trees having been cut as reported by the Applicant no action such cutting of trees has been taken till date.

14

7. A major contention relying on the said joint inspection report by the District Magistrate is that the land in Khasara no. 378 is not categorized as Jangal Jhari so the provisions of the Forest Conservation Act do not apply.

In this regard a previous revenue document showing that the said piece of land when was owned by the preceding owner, then it was categorized as Jangal Jhari. Therefore without the District Administration or officials explaining that how the categorization of the land earlier categorized as Jangal Jhari (when it was owned by the previous owner from whom the title has been claimed to come over to Shri. Harjinder Pal Singh) has been changed, it is not only highly suspicious but self serving statement by the District Administration that the land is presently not categorized as Jangal Jhari. Such statement seen in the light of the overall facts and circumstances appears to be a manipulation of the revenue record to evade environmental laws and norms.

In the land record of the year 1375 fasli, as per copy of the land record dated 26/12/2019 the entire land in question is categorized as Jangal Jhari. The District Magistrate and the revenue authorities have not

15

cared to disclosed in the report as to how the categorization of land was changed from Jangal Jhari, which is impermissible.

Enclosure – 11 Land Record 1315 Fasli showing the category of the land in question to be Jangal Jhari. (Page- 33- 38

Therefore it is humbly submitted that in view of the biased and seemingly collusive approach of the officials concerned, this Hon'ble Tribunal may constitute an independent committee to look in to the scam of changing categorization of land categorized as Jangal Jhari illegally and manipulation of the Revenue Records and destruction of the environment as detailed in the present O.A. before this Hon'ble Tribunal and it may also be directed that at least a Status Quo be maintained on the site in question to prevent further damage to the habitat in the area with independent monitoring of the situation on the site and area in question.



Signature of Applicant

Signature of authorized representative of applicant

Verification

I Arti Joshi W/o Deepak Joshi, age 43 , Gram Pradhan, Gram Panchayat Bhagwantpur, Block- Sahaspur, District- Dehradun, Resident of Salan Gaon, Post Office- Bhagwantpur, District- Dehradun do hereby verify that the contents of paras 1 to 7 are true to my personal knowledge are believed to be true on legal advice and that I have not suppressed any material fact:



Date 13.02.2024

Place- New Delhi.

Signature of Applicant



Shashank Singh

Advocate for Applicant

Place: New Delhi

Dated: 13.02.2024

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विशेष जाँच दल

कार्यालय स्टांप एवं रजिस्ट्रेशन (मुख्यालय) देहरादून।

(कर भवन, कक्षा सं०-116, मसूरी बाईपास रोड, जोगीवाला, नन्दापुर, देहरादून, पुलिसिया नं०-6 के समीप)

E-mail: sit.igruk@gmail.com

मो० नं० - 7454959384

दिनांक : 03 जनवरी, 2024

पत्र सं० : /एसओआईओपी/2023-24

श्री हरजिन्दर पाल सिंह पुत्र श्री पी०एस० बंगा

नो- House number 604, Block 1,

Golden manner Resident welfare society

opposite, DIT University, Mussoorie Road,

Dehradun, Pin code - 248009

मो० नं० - 7895443060

विषय:- श्री दीपक जोशी के शिकायती प्रार्थना-पत्र के सम्बन्ध में।

विशेष जाँच दल को प्राप्त शिकायती पत्र में शिकायतकर्ता द्वारा अवगत कराया गया है कि स्व० श्री चन्द्र बहादुर सिंह पुत्र स्व० श्री कर्नल शमशेर सिंह बहादुर द्वारा एक अपजीकृत वसीयत दिनांक 08 दिसम्बर, 1998 को आपके नाम की थी। उसके बाद दिनांक 21.08.2001 में एक पंजीकृत वसीयत सुश्री कुमुद वैद्य व श्री कमल प्रसाद के नाम उनके द्वारा पंजीकृत की गयी। स्व० श्री चन्द्र बहादुर सिंह की मृत्यु वर्ष 2001 में वसीयत लिखी जाने के बाद हुयी है और पंजीकृत वसीयत उनकी अंतिम वसीयत है। इससे स्पष्ट है कि जो अंतिम वसीयत है, उससे जिन व्यक्तियों के पक्ष में वसीयत की गयी है, उनका स्व० श्री चन्द्र बहादुर सिंह की सम्पत्ति पर अधिकार प्राप्त होगा।

छानबीन में यह सामने आया है कि जो अपजीकृत वसीयत वर्ष 1998 में आपके पक्ष में लिखी गयी थी, उसके आधार पर स्व० श्री चन्द्र बहादुर सिंह की सम्पत्ति पर राजस्व विभागों के अभिलेखों में अपना नाम अंकित करा लिया गया और यह तथ्य छिपाया गया है कि स्व० श्री चन्द्र बहादुर सिंह द्वारा वर्ष 2001 में जो वसीयत की गयी है, वो आपके नाम न होकर के सुश्री कुमुद वैद्य व श्री कमल प्रसाद के नाम है।

इस प्रकार आपने सुश्री कुमुद वैद्य व श्री कमल प्रसाद की सम्पत्ति को अनाधिकार रूप में सही तथ्यों को जानते हुये भी आपने अन्य व्यक्तियों की सम्पत्ति अपनी बताते हुये विक्रय कर दी है, जिसका आपको अधिकार नहीं था।

इस सम्बन्ध में यदि आपको कोई कथन करना है तो आप दिनांक:-18.01.2024 तक अपना लिखित उत्तर विशेष जाँच दल के कार्यालय (कर भवन, कक्षा सं०-116, मसूरी बाईपास रोड, जोगीवाला, नन्दापुर, देहरादून, पुलिसिया नं०-6 के समीप) पते पर या ई-मेल sit.igruk@gmail.com पर प्रेषित कर अथवा उक्त दिनांक को पूर्वान्ह 10.30 बजे विशेष जाँच दल के कार्यालय में उपस्थित होकर भी अपना पक्ष प्रस्तुत कर सकते हैं।

(अजब सिंह चौहान) 03/1/24
विशेष कार्याधिकारी,

विशेष जाँच दल (मुख्यालय)
उत्तराखण्ड देहरादून।

	आरक्षित है नक्शा सहित प्रमाणित प्रति देने की कृपा करें।	
बिन्दु 3	मौजा भण्डार गांव में किस वर्ष रो (रिजर्व फॉरेस्ट) कि गई है, जो भूमि (रिजर्व फॉरेस्ट) आरक्षित कि गई इस भूमि के अन्दर किन -2 व्यक्तियों कि कितनी -2 किस -2 खसरा न0 में कितनी वर्ग मी0 भूमि थी या नहीं।	तदैव
बिन्दु 4	रिजर्व फोरेस्ट जिस वर्ष आरक्षित किया गया उस समय इस भूमि पर कोई अतिक्रमण था या नहीं आज दिनांक 28/12/2021 तक भण्डार गांव मौजा में जो भूमि (रिजर्व फोरेस्ट) आरक्षित वन भूमि है, किन लोगों द्वारा अतिक्रमण करके कितनी वर्ग मी0 भूमि पर कब्जा करके कितने वर्षों से रह रहे है।	मौजा भण्डार गांव के अन्तर्गत जो भूमि आरक्षित वन भूमि है वह राजपुर कक्षा सं0 08 है तथा उक्त कक्षा में सर्वे सीमांकन कार्य के दौरान 403.025 वर्ग मी0 पर सुशील असवाल पुत्र0 स्व0 श्री पूरण सिंह असवाल द्वारा अतिक्रमण किया जाना पाया गया है। जिसको खाली करने हेतु कार्यवाही गतिमान है। अतः उपरोक्तानुसार आख्या महोदय की सेवा में प्रेषित।
बिन्दु 5	जिला देहरादून के (मौजा खाला गांव) में रायपुर रेंज डी0एफ0ओ0 मसूरी के सीमा के अन्तर्गत आती है, इस खाला गांव में कितनी भूमि (रिजर्व फॉरेस्ट) आरक्षित कि गई है, खसरा न0 और नक्शा सहित प्रमाणित प्रति देने की कृपा करें।	तदैव

इस आदेश के अन्तर्गत दी गयी सूचना से यदि सन्तुष्ट न हो तो आदेश प्राप्ति से 30 दिन के अन्दर विभाग के अपीलीय अधिकारी जिनका पता निम्नवत है, आप अपील दायर कर सकते है।

अपीलीय अधिकारी का पता

(कहकशां नसीम, भा0 व0 से0)

अपीलीय अधिकारी / प्रभागीय वनाधिकारी,

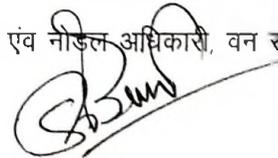
मसूरी वन प्रभाग, पो0 -बालागंज,

बुकलेण्ड इस्टेट, मसूरी।

मपदीय


सहायक लोक सूचना अधिकारी / प्रधान सहायक
मसूरी वन प्रभाग, मसूरी।

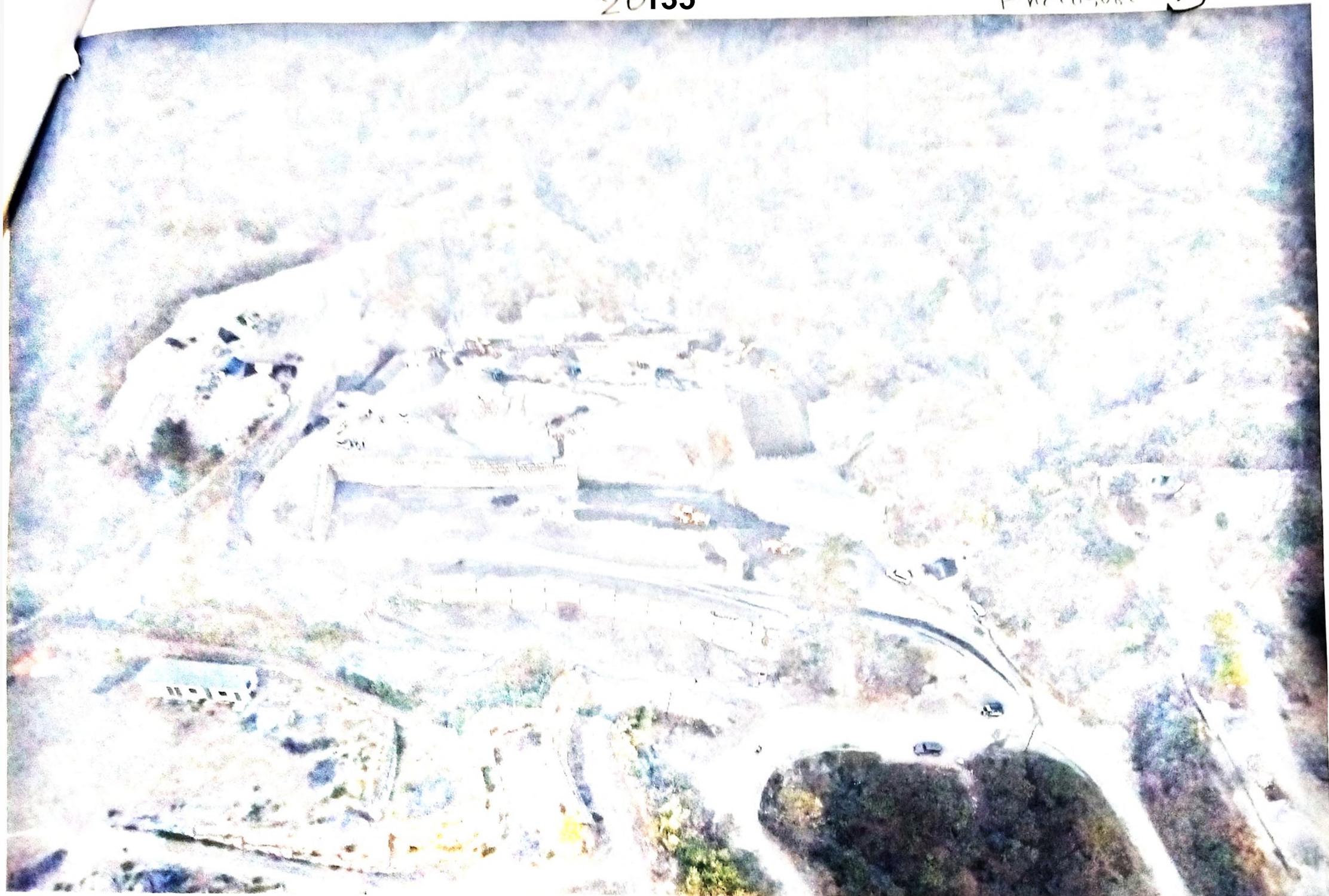
प्रतिलिपि:—लोक सूचना अधिकारी / कार्यालय अपर प्रमुख वन संरक्षक एवं नीडल अधिकारी, वन संरक्षण
भूमि सर्वेक्षण निदेशालय, देहरादून को सूचनार्थ प्रेषित।



सहायक लोक सूचना अधिकारी / प्रधान सहायक
मसूरी वन प्रभाग, मसूरी।

20135

Enclosure - 3



21



उद्धरण खतौनी

Pages of 1

क्रमांक : 045122

ग्राम का नाम / परगना : सलान गांव(पछवाडून)

तहसील : देहरादून

जनपद : देहरादून

फसली वर्ष : 1418-1423

भाग : 1

जैसे वन जिसमें अन्य प्रकार के वृक्ष, झाड़ियों केसुण्ड, झाड़ियाँ इत्यादि हों।

खतौनी क्रम संख्या 1	खातेदार का नाम / पिता पति संरक्षक का नाम/ निवास स्थान 2	भौतिक अधिकार प्रारम्भ होने का वर्ष 3	खाते के प्रत्येक गाटे की खसरा संख्या 4	प्रत्येक गाटे का क्षेत्रफल (हे.) 5	खातेदार द्वारा देय मालगुजारी या लगान 6	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद 7-12	टिप्पणी 13
00097	जंगल झाड़ी / /		136 145 148 149 164 166 169 178 196 56स 6 85	3.5260 0.7690 0.1940 0.4050 1.0870 0.7730 0.3810 0.9020 1.8740 1.7810 1.8580 0.5380	0.00		
			12	14.0880			

कुल गाटे: एक दो कुल क्षेत्रफल: एक चार दशमलव शून्य आठ आठ कुल भू-राजस्व: शून्य दशमलव शून्य शून्य

Data Digitally Signed by : KARAN SINGH



सक्षम अधिकारी : TEHSILDAR

तहसील : देहरादून

जनपद : देहरादून

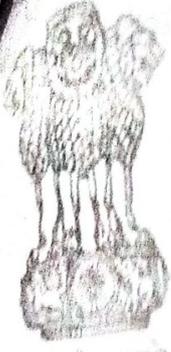
दिनांक एवं समय : 18-04-2023 04:41:11 PM

यह उद्धरण खतौनी इलेक्ट्रॉनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

22

Enclosure - 4





सत्यमेव जयते

INDIA NON JUDICIAL
Government of Uttarakhand

e-Stamp

- Certificate No.
- Issued Date
- Account Reference
- Unique Doc. Reference
- Purchased by
- Description of Document
- Property Description
- Consideration Price (Rs.)
- First Party
- Second Party
- Stamp Duty Paid By
- Stamp Duty Amount (Rs.)

IN UK14002332441283T
 23-Feb-2021 12:35 PM
 NON JUDICIAL STAMP DUTY CERTIFICATE UK OH
 SUBIN UK OH 1200003333005423004T
 HARJINDER PAL SINGH
 Article (for Callings)
 NA
 0
 (Zero)
 HARJINDER PAL SINGH
 NA
 HARJINDER PAL SINGH
 10
 (Ten only)



NOT. NO. 1
Suman Agarwal
Stamp Vendor
Dehra Dun

Please write or type below this line

23-2-2021

सुनील शर्मा

स्वरो वाणिज्य
देहरादुन

Statutory Alert

- The authenticity of the Stamp certificate should be verified at www.ekstamps.com or using e-Stamp Mobile App of Ekstamps.
- Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
- The onus of checking the legitimacy is on the users of the certificate.
- In case of any discrepancy please inform the Competent Authority.

24

Enclosure-5

शपथ पत्र

समक्ष- जिलाधिकारी, देहरादून।

शपथपत्र ओर से- श्री हरजेन्द्र पाल सिंह पुत्र स्व० श्री पृथपाल सिंह निवासी
हेकमेन्स आई०टी०बी०पी० कम्पाउण्ड क्यांरकुली भट्टा, जनपद देहरादून।

.....शपथकर्ता

मैं निम्न शपथ ब्यान करता हूँ-

1. यह कि शपथकर्ता का उक्त नाम व पता सही एवं सत्य है।
2. यह कि शपथकर्ता का नाम जमींदारी अविनाश क्षेत्र की खाता सं० 7 रखसरा सं० 378 रकबा 6.5960 है० श्रेणी 14 (2) खुदकाशत की श्रेणी में दर्ज कागजात है।
3. यह कि शपथकर्ता अपनी भूमि में 1,000 मीटर का पॉली हाउस लगाना चाहते हैं, जिसके लिए भूमि में मशीनों द्वारा समतलीकरण कराकर पुश्ते का निर्माण करना जरूरी है जिससे बरसात में भू-कटाव को रोका जा सके एवं खेतों का कार्य किया जा सके, जिसके लिए शपथकर्ता ने माननीय महोदय से अनुमति हेतु आवेदन किया है।
4. यह कि शपथकर्ता अपनी भूमि में सीढ़ीनुमा खेत का विकास करना चाहता है।
5. यह कि उक्त वर्णित कार्य हेतु भूमि में से जो भी मिट्टी निकलेगी शपथकर्ता उस मिट्टी का परिवहन नहीं करेगा।
6. यह कि न्यायहित में आवश्यक है कि शपथकर्ता को अपनी भूमि को समतलीकरण करने, पुश्ते का निर्माण हेतु एवं पॉली हाउस लगाने की अनुमति प्रदान की जाये।



सुचिता शर्मा

वकील
देहरादून

.....शपथकर्ता

मैं उपरोक्त शपथकर्ता आज दिनांक 29.12.2020 स्थान देहरादून पुष्टि करता हूँ कि उक्त मजमून शपथपत्र मेरे नीजि ज्ञान में सब सत्य है।

ATTESTED
29/12/2020
RICH MITTAL, Notary Public, Dehradun
.....शपथकर्ता

25

प्रति,
सर्वोच्च,

संख्या पत्र सं० १६/सविज (अनु०)/२०२१ दिनांक ०१/१०/२०२१ द्वारा
 खाजिर पाल सं० १००० पृथपाल प्रीट नि० देहरादून (अपे० सी० सी०) फी
 कपाउड मसूरी (देहरादून) मौजा जोगाव के ख० न० ३७४ ख० ६-५९६० है
 यह भूमि जो कि पर उबड़ खोवड़ ग्रा लालमुगाही का है। उक्त भूमि को
 उपयोग अनुकूल (उपयोग योग्य) बनाये जाने के लिये खासी भूमि पर
 पुस्तिका निर्माण तथा समतलीकरण का कार्य करना चाहता है। खासी द्वारा
 मौके पर अवगत किया गया है कि वह उक्त भूमि पर कार्य कार्य के लाल
 पौलीहउस का निर्माण कर पुष्प उद्यान एवं सब्जी उत्पादन का कार्य
 करना चाहता है। जैसे लिये फुले आदि लगाकर स्पीलीनुमा खेतों को
 विकसित किया जाना है। आवेदक द्वारा इस आकाश का एक अपेक्षा का
 १६/०३/२०२१ में संलग्न प्रार्थना पत्र में किया गया है। भूमि से सम्-
 बंधित नकल खेत मौजा जोगाव व खसना जोगाव पर १४२६ संलग्न
 जांच आख्या के कर प्रथोचित। वचरण हेद आख्या सदर सेवा में प्रेषित।
 संलग्नक प्रथोक्त (जांच रिपोर्ट पुनः)

(Handwritten signature)
 सं० ११९
 ०८/११/२२

~~महोदय~~
 श्री श्रीमती राउतनी ^{जात्र} काख्या अभिज्ञ
 हेतु सेवा के साधक जयजिते।

(Handwritten signature)
 २६/१२/२२
 अ.प. त.
 अपर तहसीलदार (सदर)
 देहरादून।

सुपरी प्रार्थना
 सर्वोच्च
 देहरादून

26

भूतत्व एवं खनिकर्म इकाई
उद्योग निदेशालय, उत्तराखण्ड,
माल मोगलपानी, पोस्ट बहाली
जिला खाना देह, देहरादून

555 /संनि0/भू0खनि0ई0/गू0सर्ग0/दे0दून/2023-24

दिनांक 10 मई, 2023

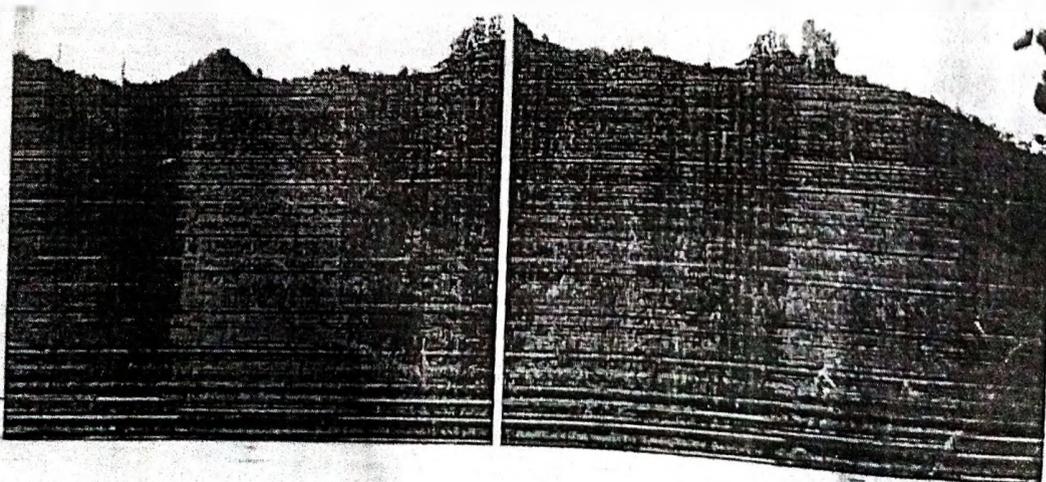
प्रभारी अधिकारी (खनन),
कृते जिलाधिकारी,
देहरादून।

विषय- आवेदक श्री हरजेन्द्र पाल सिंह पुत्र स्व0 श्री पृथपाल सिंह निवासी हेकमेन्स आई0टी0पी0पी0 कम्पाउण्ड
क्यारकुली मट्टा जनपद देहरादून के द्वारा तहसील सदर के क्षेत्रान्तर्गत मौजा डोगाँव के खसरा संख्या
378 रकबा 50 बीघा भूमि के पुस्ता निर्माण एवं समतलीकरण की अनुमति दिये जाने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अपने पत्र संख्या 562/खनिज-अनु0/2023 दिनांक 20 अप्रैल, 2023 जो कि आवेदक
श्री हरजेन्द्र पाल सिंह पुत्र स्व0 श्री पृथपाल सिंह निवासी हेकमेन्स आई0टी0पी0पी0 कम्पाउण्ड क्यारकुली मट्टा जनपद
देहरादून के द्वारा तहसील सदर के क्षेत्रान्तर्गत मौजा डोगाँव के खसरा संख्या 378 रकबा 50 बीघा भूमि के पुस्ता
निर्माण एवं समतलीकरण की अनुमति हेतु जिला खान अधिकारी, भूतत्व एवं खनिकर्म इकाई, उद्योग निदेशालय
उत्तराखण्ड मोगलपानी देहरादून को सम्बोधित एवं प्रभारी भूविज्ञान/भू-वैज्ञानिक, भूतत्व एवं खनिकर्म इकाई, उद्योग
निदेशालय उत्तराखण्ड देहरादून को उपरोक्त भूमि के सम्बन्ध में भूगर्भीय आख्या उपलब्ध कराने हेतु पृष्ठांकित है।
उक्त के क्रम में प्रश्नगत स्थल का भूगर्भीय दृष्टिकोण से निरीक्षण अधोहस्ताक्षरी द्वारा दिनांक 26.04.2023 को आवेदक
के प्रतिनिधि की उपस्थिति में सम्पन्न किया गया।

प्रश्नगत स्थल देहरादून के राजपुर चौक से ओल्ड मसूरी रोड की ओर लगभग 4.8 कि0मी0 दूर चलने
तत्पश्चात लगभग 02 कि0मी0 सालन गाँव की ओर जाने वाले मोटर मार्ग मार्ग के अपहिल साइड में कच्चे पैदल मार्ग
पर लगभग 200 मीटर दूरी पर अवस्थित भू-भाग है, जिसकी भौगोलिक स्थिति उत्तर 30° 24' 42.62" व पूरव 78°
04' 34.05" पर स्थित है। प्रश्नगत स्थल एक पहाड़ीनुभा स्थलाकृति के रूप में विद्यमान भू-भाग अवलोकित
किया गया है, जिसके उत्तरवत दिशा में स्वयं की भूमि, दक्षिणवत दिशा में स्वयं की भूमि तत्पश्चात सालन गाँव की
ओर जाने वाला स्थानीय मार्ग, पूरववत दिशा में स्वयं की भूमि तथा पश्चिमवत दिशा में स्वयं की भूमि तत्पश्चात खाला
अवस्थित है।



भू-चर्चा (अधोहस्ताक्षरी)
जय शर्मा
भू-विज्ञान

प्रश्नगत स्थल भूगर्भीय दृष्टिकोण से लघु हिमालय के जौनसार घुप के अन्तर्गत वर्गीकृत चांदपुर
 प्रश्नगत स्थल भू-भाग है।
 Geological, litho-stratigraphic succession around Mussoorie

Group Formation
 Member Group
 Tal Formation
 Krol Formation

Lithology

Phyllite

Unconformity

Coarse grained, white quartzite and pebbly quartzite, Calcareous purple sandy shale, micaceous sandy siltstone, black and grey coloured banded shale, grey to black shale, chert with Phosphorite and silty shale.

Thickly bedded grey dolomite with thick beds of shale which contains nodules and thin lenticular beds of black chert, grey to dark grey dolomitic limestone with thin shale and pockets of gypsum and calcite and calcareous ferruginous shale inter-bedded with argillaceous limestone.

प्रश्नगत स्थल पर मृदा के आवरण के साथ वैदर अवस्था में स्लेटी रंग की किताइयन की स्वस्थ चट्टानों के टुकड़े स्ली मैटीरीयल के रूप में मिश्रित अवस्था में विद्यमान हैं। स्थल पर स्थानीय प्रजाति टी घास झाड़ियां व कहीं-कहीं वृक्ष अवलोकित किये गए हैं। स्थल का सामान्य ढाल दक्षिण-पूर्व दिशा की ओर अवलोकित किया गया है। आवेदक के प्रतिनिधि द्वारा अवगत कराया गया है कि प्रश्नगत स्थल पर समतलीकरण कार्य पहाडीनुमा भू-भाग को Cut & Fill पद्धति से 1-2 मीटर के बीच (Steps) बनाते हुए काटकर तथा ढलान की दिशा में उचित ऊंचाई की आर.सी.सी. Breast Wall तथा Retaining Wall देकर किया जाना प्रस्तावित है। अतः स्थल विकास इस तरह से किया जाना होगा कि स्थल का Angle of Repose प्रभावित न जिससे स्थल की स्थिरता बनी रहे एवं अन्य की भूमि को किसी तरह की कोई क्षति न पहुंचे। प्रश्नगत स्थल पर निर्माण कार्य किये जाने की स्थिति में सक्षम स्तर से पुनः अनुमति ली जानी आवश्यक होगी।

पुरता निर्माण/स्थल विकास करते समय चारों ओर बरसाती जल तथा प्रयुक्त जल की निकासी के लिये उचित प्रवन्ध किये जाने होंगे तथा उक्त जल को नीचे से दूर छोड़ा जाना होगा। स्थल विकास के समय स्थल से निकलने वाले मलबे को ढलान की तरफ से न लुड़काया जाये। स्थल विकास करते समय उत्खनित मृदा/पत्थरों इत्यादि का व्यवसायिक उपयोग किये जाने पर सक्षम स्तर से अनुमति ली जानी आवश्यक होगी। चूंकि प्रश्नगत स्थल भूकम्प जोन IV के अन्तर्गत आता है, जिसके मध्यमजन्त समतलीकरण कार्य किये जाने पर Breast Wall एवं Retaining Wall का निर्माण भूकम्प के अधिकतम परिणामों के कम्पनों को दृष्टिगत रखते हुए किया जाना होगा। प्रश्नगत स्थल के वन भूमि होने की दशा में वन-दिनार से अनापत्ति प्रमाण पत्र लिया जाना आवश्यक होगा।

अतः भूगर्भीय दृष्टिकोण से उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये स्थल पर पुरता निर्माण एवं समतलीकरण कार्य करने पर कोई विपरीत भूगर्भीय परिस्थितियां दृष्टिगोचर नहीं होती है। उक्त शर्तों एवं सुझावों का अनुपालन सुनिश्चित न किये जाने की दशा में उक्त आवेदन स्वीकार हो निरस्त सम्झी जायेगी।

पुरता प्रशासक
 वन विभाग
 देवप्रयाग

Handwritten signature and text, possibly including a date like 10/10/2023.

प्रारंभिक सहायक, मू-विभाग

/ सं०नि० / मू०ख०नि०ई० / मू०सा०ने० / दे०दू०न / 2023-24, सद०दि०ना०के०।

विनिलिखित को सूचनाएं एवं आवश्यक कार्यवाही हेतु प्रेषित-

- 1. निदेशक, भुगतान एवं खनिकामें इकाई, उद्योग निदेशालय, उत्तराखण्ड देहरादून।
- 2. आवेदक श्री हरजेन्द्र पाल सिंह पुत्र स्व० श्री पृथपाल सिंह निवासी हेकमैना आई०टी०पी० रोड कन्नाड़खण्ड ख्यारकुली भट्टा जनपद देहरादून।

(अभि गोदियाल)
प्रारंभिक सहायक, मू-विभाग

Handwritten signature and text, possibly including the name 'सुजय शर्मा' and 'सर्वोपाधि'.

(29) 144



30

कार्यालय जिलाधिकारी देहरादून।

E-Mail ID: delhradundm@gmail.com

PHONE-0135-2622389 FAX-2120025

पत्र संख्या 2777/खनिज-अनु0/2023

दिनांक 24 जून, 2023

जिला खान अधिकारी,
देहरादून।

विषय:- अनुज्ञाधारक श्री हरजेन्द्र पाल सिंह पुत्र श्री पृथपाल सिंह के द्वारा तहसील सदर के मौजा डोगगांव में समतलीकरण एवं पुस्ता निर्माण के दौरान खान निरीक्षण से हाथापाई एवं लडाई झगडा किये जाने के सम्बन्ध में जांच आख्या।

उपर्युक्त विषयक कृपया इस कार्यालय के अनुमति पत्र संख्या-14/खनिज-अनु0/2023 दिनांक 12 जून, 2023 का संदर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा अनुज्ञाधारक श्री हरजेन्द्र पाल सिंह पुत्र श्री पृथपाल सिंह निवासी हेकमेन्स आई0टी0वी0पी0 कम्पाउण्ड क्यांरकुली भट्टा जनपद देहरादून को तहसील सदर के मौजा डोगगांव क्षेत्रान्तर्गत समतलीकरण एवं पुस्ता निर्माण हेतु वाह माह की अनुमति प्रदान की गयी थी।

उपरोक्त समतलीकरण एवं पुस्ता निर्माण के सम्बन्ध में समाचार पत्रों के माध्यम से संज्ञान में आया है कि उक्त स्थल पर खनन विभाग के श्री अनिल मुयाल, खान निरीक्षक, जिला देहरादून के द्वारा स्थलीय निरीक्षण किया जा रहा था जिस दौरान उक्त स्थल पर कार्य कर रहे व्यक्तियों को द्वारा खान निरीक्षण के साथ हाथापाई एवं लडाई झगडा किया गया है तथा स्थलीय निरीक्षण के दौरान विडियोग्राफी किये जाने पर उनका फोन आदि छीन लिया गया था।

अतः उपरोक्त के सम्बन्ध में आप उक्त प्रकरण के सम्बन्ध में समस्त तथ्यों सहित स्पष्ट आख्या तत्काल इस कार्यालय को उपलब्ध कराने का कष्ट करें।

(शालिनी नेगी)

प्रभारी अधिकारी (खनन),

कृते जिलाधिकारी,

देहरादून।

24/6/23

सुचता 12/6/23

ENCLOSURE - 10

TMS

Treasury Form 200(1)
Financial Year 2021-22
Form No. 10A(1)
(New Paragraphs 417 and 478)
Challan form for depositing amount

State Bank of India (Payment Gateway)

Completed Successfully

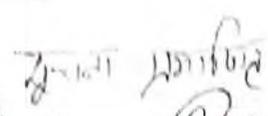
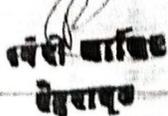
1	Name of the person/organization if necessary or organization on whose behalf amount is being paid	HARJINDER PAL SINGH
2	Address	1/201 PATEL NAGAR BAHADURPUR ROAD DISTRICT DEHRADUN
3	Registration Number (if necessary)	
4	Full details of amount to be deposited (for which release and in favour of)	FEE FOR PENALTY
5	Gross value of Challan	189300
6	Net value of Challan	189300
7	Department	Director Industries
8	Related office for which challan is to be deposit	District Mine Office Dehradun
9	Full details of Head of Account	0851 - Non ferrous Mining and Metallurgical Industries
10	13 Digit code of Head of Ac	As per details below

Sl No.	Services	Detail Head	Amount
1	Mineral Concession Fee (rent and interest charges)	0853001020100	189300
Total Challan Amount			189300

Amount (in words) - Rs. One Lakh Eighty Nine Thousand Three Hundred only

Signature of departmental officer with seal

HARJINDER PAL SINGH

Challan No- 0853062310001056	Amount in Figure(Rs.) - 189300
Date - 01 JUN 2023	Amount in words - Rs. One Lakh Eighty Nine Thousand Three Hundred only
	Received Through
	Bank Ref. No. - CPACUHSK10
	State Bank Of India (Payment Gateway)

बायत पत्र 1954 9

33 147

मुसद्दिका गावस मुहय.पय तारीख कागजाल

ENCLOSURE

(11)

सम्पत्तिलीपि नकल - अर्धान

(15)

खतोनी मुठालि ज०अ०के० मोजा होमामान टणा - मगला पळनाडुन जिवा देहसापुन

बायत पत्र 1954 9

मुसद्दिका गावस मुहय.पय तारीख कागजाल

1954 9

नाम चौक व पट्टे संय नम्बर वाता लंबद	नाम का.इतकार बकन परिशय व सोबियन व मकुन	मुहय भागा	मरबाग	मजारा						
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भाग - 9 (क)

नाम भालिकान - कुमर-चन्द्र महापुर आदि मुन्दजा खाता रिपबर्ट तरे - 9

वडा 9 - सीरे ता मा 92 - जमींदारी मनालेव ऊपर सापा - कांड नही

वडा 98 - कृषि ग्राम्य भूमि

(1) नड पस्ली (2) गुमरी पस्ली - कांड नही

(3) कृषि ग्राम्य नजा भूमि

(क) हेमवत जिनका निमकासि या प्रशासन किसी बन सम्बन्धी विधान के अधीन बन के रूप में किया गया था किया जाता है - कांड नही

(ख) जन्य बन

(9) जिनके इमारती लफडी के पेड हो - कांड नही

(2) जिनके अन्त प्रक (के वृक्ष का डिपोला-बिद्यास आदि हो

9	9	जमाल काडी	290	जत	99
			220	जत	82
			226	जत	3.05
			229	जत	9.58
			230	जत	0.57
			242	जत	0.8
			249	जत	9.5
			248	जत	9.0
			290	जत	0.9
			299	जत	9.0
			295	जत	0.9
			270	जत	0.2
			272	जत	0.5
			273	जत	9.2
			277	जत	9.0
			309	जत	0.5

११५

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१२०

श्रीमती सुहास - श्रीमती सुहास - श्रीमती सुहास
 रायत सं. १३५५ सुहास तालुका मुद्रतपान वस्तोस कायनात

नाम वीर व सुहास नंबर सात कोर	विकसित व सुहास कोर	सम कायनात वस्तोस व सुहास	नंबर कोर	नगरात कोर	रकबा		नगरात कोर	विकसित व सुहास कोर	विकसित व सुहास कोर
					व सुहास कोर	व सुहास कोर			

व १४ (ब) सुहास पानी - कोर नही

- (३) कृषि आश्रम वंजरा प्रति
- (क) सैत वन जिनका वसो करिता या प्रकासन क्रिमी वन समन्धी
विधान के अधीन वन के रूप में किया गया है - कोर नही
- (ख) अन्य वन ता (घ) रूपर कोर की घास - कोर नही
- (ड) कृषि आश्रम अन्य वंजरा प्रति

वंजरा	व सुहास	कोर
१५५	५६	.०६
१५६	५८	.०९
२०५	५४	.०४
२०६	३५	.१३
२०७	५५	.०५
२१०	५५	.२६
२१३	५५	.०९
२१५	२५	.४३
२१६	५३	.२२
२१७	५३	.०३
२२०	५५	.२६
२२४	५५	.४५
२५३	५५	.०९
२६५	१४५	२.००
२७५	५५	.०५
२७८	५५	.०५
२८५	५५	२.०४
२८५	५५	.१०
३१०	५५	२.६५
१५५	५५	१०.५५

११५

११०

35

(17)

११५

खतानी मुहाल - मोजा डोमिमान टप्पा - परगना पच्छिम जिला देहरादून

घामत सन १३१५

मुमदिका याहव मुहतामिम तगतोव कामात

नाम लोक व पट्टी मय नंबर ख.सा खेवट	मिलकियतदार मधवर काला कालीनी	नाम काश्तकार बकद कश्कियत हं कौमियत व सकुनत	मुदत काश्त	सम्बराम हाक बसरा	रफ्त		सकक्या रफ्त (जोयत काश्त)	ससदीक हाक लगान मयद	जिस्सा जमीयत (अगर जिस्सी हो)ओर तरीका तकसीम का	कामियत	
					बहिताय वीसा देही	बहिताय एकद (या बाया सरकारो)					
१	२	३	४	५	६	७	८	९	१०	११	
जंगल काडी मजदूर											
				३०२	५२	०२					
				३२०	१६	२.१८					
				३२१	७	०.९					
				३२३	२०	२.८०					
				३२५	५	१.१०					
				३४३	३५	६.६८					
				३४५	२५	२.८					
				३५१	५	०.६					
				३६८	४५	८.६५					
				३६९	५१	१.१०					
				३७०	२०	५.३८					
				३७२	५७	१.१८					
				३७४	५५	१.१४					
				३७६	८१	१.२४					
				३७८	८१	१६.३०					
				३७९	२५	५५.६०					
				३७९	१८						
		प्रोग वम १४३७(क)३		३७९	२५	५५.६०					
				३७९	१८						

(ग) स्यादी पञ्चन शक्ति - काड नही

(घ) छप्पर छोट की घास तथा लोस की कौठिया - काड नही

सत्यप्रति लैंगिक नकल - बसल

किसी एक खसरा नौजा जोड़ना टप्पा - पर न पकवावुन जिला विकास बम १३१५५

संख्या	संख्या	संख्या	संख्या						
1	2	3	4	5	6	7	8	9	10
282	837	27	25	9	9	जालपाडी	37	संका 2 खादी	
289	841	106	76	9	9	जालपाडी	06	संका 2 खादी	
287	844	7-82	82	9	9	जालपाडी	7-82	संका 2 खादी	
		2-08	90	2	7	बजा	2-08	संका 2 खादी	
288	848	90	99	9	9	जालपाडी	90	संका 2 खादी	
		90	99	2	7	बजा	90	संका 2 खादी	
		89	38	2	90	सडा	89	संका 2 खादी	
290	850	2-37	25	9	9	जालपाडी	2-37	संका 2 खादी	
		2-82	92	2	7	बजा	2-82	संका 2 खादी	
292	851	97	97	9	9	जालपाडी	97	संका 2 खादी	
28 मो		20.92	902			जालपाडी	20.92		
			96			बजा	8.92		
						सडा	0.89		

पति

संका



436
 10/01/2015
 राज्य कडा वलोकी रडर
 150
 19/01/2015
 19/01/2015

[Signature]
 राजश्व-अभिलेखागार

[Signature]
 कलक्ट्रेट, देहली

